प्रेषक,

जिलाधिकारी,
गाजियाबाद

सेवा में,

रजिस्ट्रार,
मा.0 राष्ट्रीय हरित अधिकरण,
मुख्य ब्रांच, नई दिल्ली।

संख्या 3533 /एस0टी0–डी0एम0/2024 दिनांक 24 अगस्त,2024

विषय :– मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0संख्या– 701/2024 नीलम बनाम उत्तर प्रदेश सरकार व अन्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0संख्या–701/2024, नीलम बनाम उत्तर प्रदेश सरकार व अन्य में पारित आदेश दिनांक 25–07–2024 का अनुपालन सुनिश्चित कराये जाने हेतु अधोहस्ताक्षरी द्वारा समिति गठित कर जॉच आख्या उपलब्ध कराये जाने के निर्देश दिये गये। गठित समिति द्वारा दिनांक 22–08–2024 को आख्या प्रस्तुत की गयी। गठित समिति की आख्या संलग्न कर मा0 राष्ट्रीय हरित अधिकरण के अवलोकनार्थ प्रस्तुत है।

संलग्न :– यथोपरि।

भवदीय,

(इन्द्र विक्रम सिंह),
जिलाधिकारी,
गाजियाबाद

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,

NEW DELHI

In the matter of

OA No 701/2024

Neelam **APPLICANT**

Versus

State of U.P. **RESPONDENTS**

Compliance Report reference to order dated 25.07.2024 passed by Hon'ble National Green Tribunal Principal Bench, New Delhi in OA No. 701/2024 Neelam Vs State of U.P.

It is most respectfully showeth:

1) That, Hon'ble National Green Tribunal (here in after referred to as NGT) vide its order dated 25.07.2024 in the above said matter has passed certain directions, relevant portion is reproduced here under:

".....2. In our view, complaint made in this application can be looked into appropriately by local authorities at first instance and, therefore, we constitute a Joint Committee comprising District Magistrate, Ghaziabad and UP State Pollution Control Board.

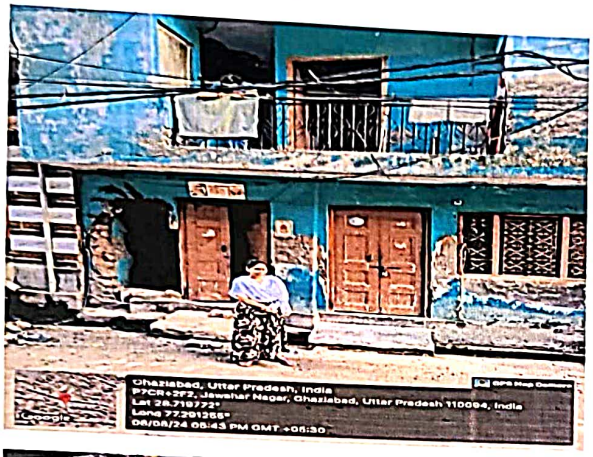
3. District Magistrate, Ghaziabad shall be the Nodal Agency for coordination and compliance of this order.

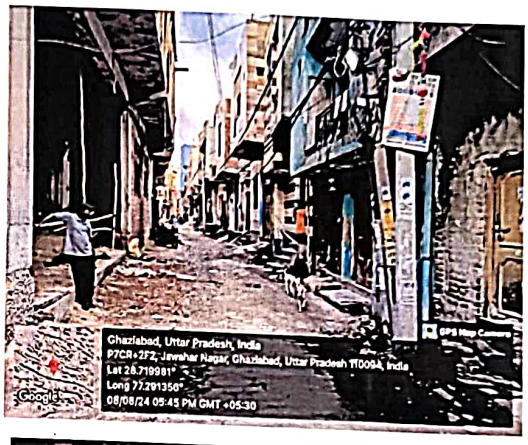
4. The said Committee shall visit the site, collect relevant information and if finds any violation of environmental laws, take appropriate remedial, punitive and prohibitive action against the violator(s) in accordance with law within one month and submit a Compliance Report with Registrar General of this Tribunal,

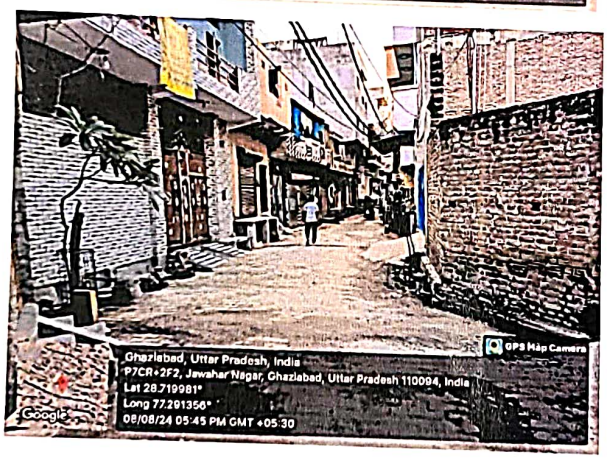
who if finds necessary, may place the matter for further orders before the Bench……."

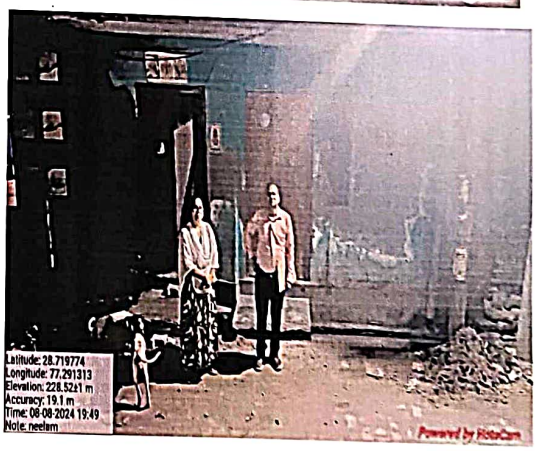
2) That, in compliance to the direction issued on 25.07.2024 by Hon'ble NGT, an inspection of site in question was made by a joint committee comprising officials from Regional Office, Uttar Pradesh Pollution Control Board, Ghaziabad and District Administration, Ghaziabad on 08.08.2024.

3) That, during the inspection is was observed that no sludge is being dumped on the site in question. Photograph taken during the inspection is being annexed below:-









Therefore the above compliance report is submitted before this tribunal for kind consideration and further necessary action as the tribunal may deem ft and proper.

Santosh

(Kunwar Santosh Kumar)
A.E.E.
UPPCB, Ghaziabad.

22-8-24

(Rajendra Kumar Shukla)
Sub Divisional Magistrate-Loni
Ghaziabad

सेवा में

जिला अधिकारी महोदय
गाजियाबाद

विषय: मा० राष्ट्रीय अधिकरण नई दिल्ली में योजित
O.A. 701/2024 Neelam Versus State
& UP में पारित आदेश दिनांक 25/7/2024
के निस्तारण के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक प्रार्थी श्रीमती नीलम, म० न० A-60, पूर्वी जवाहर नगर पोनी द्वारा मा० राष्ट्रीय राष्ट्रीय अधिकरण नई दिल्ली में, नगर पालिका पोनी, के कर्मचारी शिकायत कर्ता के आवास के सामने कीचड़ डाला गया था। वर्तमान में नगर पालिका पोनी द्वारा उक्त कीचड़ को हटा दिया गया है।

कृपया श्रीमती नीलम को वर्तमान में कोई शिकायत नहीं है अतः उक्त शिकायत को निस्तारित करने का कष्ट करें।

सादर धन्यवाद होगी।

नीलम

श्रीमती नीलम,
A-60, पूर्वी
जवाहर नगर, पोनी,
गाजियाबाद
M.No-9210072390